## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:137 ANSWERED ON:19.11.2009 OPENING OF NEW COURTS

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Owaisi Shri Asaduddin;Patel Shri Devji;Saroj Smt. Sushila

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to set up 5000 new courts across the country for speedy disposal of the pending court cases;
- (b) if so, the details thereof State-wise; and
- (c) the steps taken by the Government for setting up these new courts?

## **Answer**

## MINISTER OF LAW & JUSTICE (Dr. M. VEERAPPA NIOILY)

(a) to (c) Yes, Madam. The Central Government has enacted the Gram Nyayalayas Act, 2008 on 07.01.2009 which enables the State Governments to establish one or more Gram Nyayalayas for ever/ Panchayat at intermediate level to cater to specified Civil and Criminsl cases in the rural areas. The Gram Nyayalayas Act has been brought into force with effect from October 2, 2009. Under the scheme, over 5000 Gram Nyayalayas are likely to be set up across the country. The State- wise details of the likely number of Gram Nyayalayas to be set up is annexed.

The State Governments have already been requested in this regard to set up Gram Nyayalayas in their respective States. The Central Government has also decided to provide financial assistance to the States for establishing the Gram Nyayalayas and for operating the same during the first three years.